

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1192/2021

This the 17th of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Afrozas Akhter d/o Abdul Rashid Hajam, r/o Mohalla Gurdnar, village Lammer, Tehsil & District Kulgam Kmr.

.....Applicant

(Advocate:- None)

Versus

1. State of J & K through Commissioner /Secretary to Government, Social Welfare Department, Civil Secretariat, Jammu-Srinagar
2. Director Social Welfare, Kashmir-Srinagar.
3. Programme Officer ICDS Kulgam.
4. Child Development Project Officer, ICDS Project Pahloo, KULgam.
5. Nasreena Akhter w/o Ashiq Hussai Shah, r/o Mohalla Gurdnar, Village Lammer Tehsil & District Kulgam

(By Advocate : Mr. Amit Gupta, AAG)

.....Respondents

O R D E R [O R A L]

(By Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. It has been submitted at the

Bar that since the case pertains to Anganwari workers, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to Anganwari workers and placed reliance on **State of Karnataka v/s Ameerbi**, (2007) 11 SCC 681.



2. It has been clearly held by the Hon'ble Apex Court in case of Ameerbi (supra) that this Tribunal has no jurisdiction to hear the case pertaining to Anganwari workers. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of the Anganwari workers.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.

4. The parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 19.04.2021.

(ANAND MATHUR)
MEMBER (A)

KKS

(RAKESH SAGAR JAIN)
MEMBER (J)